

stern action is taken to lift such vehicles by the Zonal Authorities and Local Police/Traffic Police. The Delhi Police maintains constant pressure to keep the roads, footpaths, market areas, public places, etc. free from improper/obstructive parking of vehicles to ensure smooth flow of traffic. Special drives are also launched by Delhi Police on regular intervals to check and control improper parking of vehicles.

Special package to Andhra Pradesh

2745. SHRI KANAKAMEDALA RAVINDRAKUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that then Prime Minister on the floor of Rajya Sabha had assured that development package to Andhra Pradesh on the lines of KBK special plan in Odisha and the Bundelkhand special package in Madhya Pradesh will be given; and

(b) if so, why Government is so reluctant to give special package assistance to the State of Andhra Pradesh as assured by the then Prime Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Yes, Sir.

(b) The special plan for the KBK (Koraput-Bolangir-Kalahandi) Districts of Odisha was implemented under the State Component of Backward Regions Grant Fund (BRGF). Consequent upon the implementation of the recommendations of the Fourteenth Finance Commission, numerous schemes, including the said special plan became a part of devolution to the States. Accordingly, no fresh allocation has been made since 2015-16 to the States under the Special Plan. NITI Aayog in its report on Developmental Support to the Successor State of Andhra Pradesh under Andhra Pradesh Reorganisation Act, 2014 dated 1st December, 2015 recommended a total amount of ₹ 2100 crore for the 7 backward districts of Andhra Pradesh @ ₹ 300 crore per district. ₹ 1050 crore has been released so far by the Central Government for the development of 7 backward districts of Andhra Pradesh in three instalments of ₹ 350 crore each @ ₹ 50 crore per district per year.

FDI proposals pending for security clearance

2746. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many cases of FDI proposals are pending with the Ministry for security clearance;

(b) how many such cases are pending and what is the average time taken to grant clearance; and

(c) whether security clearances delay FDI in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Ministry of Home Affairs makes every endeavour to accord security clearance to cases of Foreign Direct Investment (FDI) expeditiously. The average time taken for clearance of such proposals has reduced significantly from about four months in 2014 to about two months in 2019. Only seven cases of FDI are presently under the consideration of Ministry of Home Affairs and no case is pending beyond prescribed time limit.

(c) No, Sir.

Cyber crime and cyber security

2747. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cyber crime and cyber security have national and international dimensions;

(b) whether Government has taken any steps to deal with cyber crime and cyber security; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) Yes, Sir.

(b) and (c) 'Police' and 'Public Order' are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. The Law Enforcement Agencies take legal action as per provisions of law against the cyber crime offenders.

However, Central Government has taken steps to spread awareness about cyber crimes, issue of alerts/advisories, capacity building/training of law enforcement personnel/prosecutors/judicial officers, improving cyber forensics facilities etc. to prevent such crimes and to speed up investigation. The Government has launched the online